



The Gazette of Meghalaya
EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 179

Shillong, Monday, September 30, 2024

8th Asvina, 1946 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 30th September, 2024.

No.LL(B).75/2011/107 - Captain Williamson Sangma State University (Amendment) Act, 2024 (Act No. 13 of 2024) is hereby published for general information.

M. M. SANGMA

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

MEGHALAYA ACT NO. 13 OF 2024

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 24th September, 2024

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30th September, 2024

CAPTAIN WILLIAMSON SANGMA STATE UNIVERSITY (AMENDMENT) ACT, 2024

An

Act

to further amend the CAPTAIN WILLIAMSON SANGMA TECHNICAL UNIVERSITY
ACT (2011), Act 17 of 2011

Be it enacted by the Legislature of the State of Meghalaya in the Seventy - sixth Year of the Republic of India as follows:-

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|-------------------------------------|----|--|
| Short title and Commencement | 1. | (1) This Act may be called "Captain Williamson Sangma State University (Amendment) Act, 2024.
(2) It shall come into force from the date of publication in the Office Gazette. |
| Amendment of section 2. | 2. | In the Principal Act, in Section 2, Clause (xi), Clause (xix), Clause (xxi) and Clause (xxxv) shall be omitted. |
| Amendment of section 4. | 3. | Existing sub section (3) of Section (4) of the Principal Act shall be substituted as follows, namely :-

"(3)The headquarter of the University shall be at Tura, Balalgre, Meghalaya and it may have Regional Centre(s) and Study Centre(s) within the State of Meghalaya provided approval from UGC is obtained." |
| Amendment of Section 6. | 4 | In the Principal Act, in Section 6, the words "off-campus centres, off-shore campuses" shall be omitted. |
| Amendment of Section 7. | 5 | (1) In the Principal Act, in sub section (b) of Section 7, the words "off-campus centres, off-shore campuses" and "in India and abroad" shall be omitted.

(2) In the Principal Act, in sub section (c) of Section 7, the words "& abroad" and "and abroad," shall be omitted.

(3) In the Principal Act, in sub section (1) of Section 7, the words "/DEC other technical" shall be omitted.

(4) In the Principal Act, in sub section (m) of Section 7, the words "in India and abroad" shall be omitted.

(5) In the Principal Act, in sub section (p) of Section 7, the words "or Sponsor" shall be omitted. |
| Amendment of Section 8. | 6 | (1) In the Principal Act, in sub section (a) of Section 8, the words "Off-campus Centres and off-shore campuses" shall be omitted. |

- (2) In the Principal Act, in sub section (g) of Section 8, the words "Off campus Centres and off-shore campuses located in India and abroad" shall be omitted.
 - (3) In the Principal Act, in sub section (h) of Section 8, the words "or a Off-campus centre or a Off-shore campus" shall be omitted.
 - (4) In the Principal Act, in sub section (i) of Section 8, the words "and other campuses in India and abroad" shall be omitted.
 - (5) In the Principal Act, in sub section (o) of Section 8, the words "Off-campus Centre, Off-shore campus," shall be omitted.
 - (6) In the Principal Act, in sub section (p) of Section 8, the words "Off-campus center, Off-shore campus" shall be omitted.
 - (7) In the Principal Act, in sub section (w) of Section 8, the words "rules and" shall be omitted.
- Amendment of Section 11.** 7. In the Principal Act, in sub section (1) of Section 11, the words "Off-campus centres, Off-shore campus anywhere in India or abroad" shall be omitted.
- Amendment of Section 15.** 8. In the Principal Act, in sub section (7) of Section 15, the words "both, the Visitor and" shall be omitted
- Amendment of Section 17.** 9. In the Principal Act, in sub section (4) of Section 17, the words "the Vice-Chancellor" shall be omitted.
- Amendment of Section 21.** 10. (1) In the Principal Act, in S.No. (d) of sub section (6) of Section 21, the words "rules and" shall be omitted.
- (2) In the Principal Act, in S.No. (e) of sub section (6) of Section 21, the word "Rules" shall be omitted.
- (3) In the Principal Act, in S.No. (f) of sub section (6) of Section 21, the word "Rules " shall be substituted with word "Regulations".
- (4) In the Principal Act, in S.No. (o) of sub section (6) of Section 21, between the words "modify" and "the", the following words shall be inserted:
", in accordance with the provisions of the Act,"
- Amendment of Section 22.** 11 (1) In the Principal Act, in S.No. (a) of sub section (3) of Section 22, the words "and Off-shore campuses" shall be omitted.
- (2) In the Principal Act, in S.No. (c) of sub section (3) of Section 22, the word "Rules " shall be substituted with word "Statutes"
- (3) In the Principal Act, in S.No. (g) of sub section (3) of Section 22, the words "Off-Campus Centres and Offshore campuses located in India and abroad" shall be omitted.
- (4) In the Principal Act, in S.No. (h) of sub section (3) of Section 22, the words "Off-campus Centres, Off-shore campus" shall be omitted.

- (5) In the Principal Act, in S.No. (i) of sub section (3) of Section 22, the words "in India and abroad" shall be omitted.
- (6) In the Principal Act, in S.No.s (o) of sub section (3) of Section 22, the words "Off-campus Centres, Off-shore campuses" shall be omitted.
- (7) In the Principal Act, in S.No.s (p) of sub section (3) of Section 22, the words "Off-campus Centres, Off-shore campuses" shall be omitted.
- Amendment of Section 23.** 12. In the Principal Act, in sub section (2) of Section 23, the word "rules " shall be substituted with word "Statutes".
- Amendment of Section 24.** 13. In the Principal Act, in sub section (2) of Section 24, the word "Rules " shall be substituted with word "Regulations".
- Amendment of Section 28** 14. In the Principal Act, in Section 28, the sub section (2) shall be omitted.
- Amendment of Section 29.** 15. In the Principal Act, in Section 29, the sub section (3) shall be omitted.
- Amendment of Section 30, 31 and 32.** 16. (1) In the Principal Act, in Sections 30, 31 and 32 including the titles, the word "Rules" shall be substituted with "Regulations".
- (2) In the Principal Act, in Section 31, the sub section (2) shall be omitted.
- Amendment of Section 42.** 17. In the Principal Act, in S.No. (f) and (h) of sub section (2) of Section 42, the word "Rules" shall be substituted with "Statutes".
- Amendment of Section 48.** 18. (1) In the Principal Act, in sub section (1) of Section 48, the word "Society" shall be substituted with "University".
- (2) In the Principal Act, in sub section (3) of Section 48, the word "sponsor" shall be substituted with "University".
- Amendment of Section 50.** 19. In the Principal Act, in Section 50 including the title, the word "Rule" shall be substituted with "Regulation".

M. M. SANGMA

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.